

from Bank of India and from Hong Kong and Shanghai Banking Corporation.

(e) Does not arise.

#### Dismissal of a BHEL official

1417. SHRI KRISHNA KUMAR BIRLA:

SHRI SHARAD YADAV:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Dr. A. Gopalakrishnan Ex-Director was summarily dismissed by BHEL authorities sometime back and that he was subsequently re-appointed as a Project Director of the sensitive Defence R&D project on Advanced Technology Vessels;

(b) if so, what are the circumstances leading to his summary dismissal; and

(c) how does his dismissal from BHEL and his re-appointment in Defence R&D sensitive project reconcile and has bearing on BHEL's decision?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY):

(a) to (c) The services of Dr. A. Gopalakrishnan, Executive Director, BHEL were terminated as he was found by the Company to be unsuitable for the post held by him due to his uncooperative attitude and his having displayed incompatibility with the policies of the Company. He has been appointed as Project Director in Defence R&D subsequently. This appointment took into account his previous assignment.

#### Dalmianagar factories

1418. SHRIMATI SURYAKANTA JAYAWANTRAO PATIL:  
SHRI ASHWANI KUMAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that more than 15,000 employees of Rohtas Industries

Group, Dalmianagar (Bihar) are facing starvation due to non-payment of their arrears of salary despite a Supreme Court Order;

(b) if so, what are the reasons therefor;

(c) whether it is also a fact that Bihar State Government propose to take over the management of the industries in collaboration with other companies;

(d) if so, what is the progress in the matter so far; and

(e) if the answer to part (c) is in the negative, what remedial action Central Government are taking to re-open the factories at Dalmianagar?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (e) The Supreme Court, directed on 5.2.1986 that all salaries and wages due to the workers from May 1984 onwards shall be paid to them in three instalments. However, the arrears of wages could not be paid on account of certain legal issues and also on account of matters connected with the rehabilitation of M/s. Rohtas Industries Limited (RIL). The Supreme Court have vide their Order dated 27.4.1987 directed that the goods which are lying in stock should be sold and that out of sale proceeds the workers should be paid their dues upto the date of closure (from May 1984 to July 1984 i.e. 8.7.1984) so that at least they will get something for subsistence.

The State Government had proposed nationalisation of Messrs Rohtas Industries Ltd.

The Central Government have considered all aspects of the revival of M/s. Rohtas Industries Limited and have decided to refer the matter to the Board for Industrial and Financial Reconstruction which is a quasi-judicial body constituted under the Sick Industrial Companies (Special Provisions) Act, 1985.